

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).35268/2011  
(From the judgment and order dated 23.08.2011 in CM (M) No.707 of 2010 of  
the High Court at New Delhi)

M/S BAGAL CONSTRUCTION TR.PROP.

Petitioner(s)

VERSUS

M/S GUPTA BUILDING MATERIAL STORE

Respondent(s)

(With prayer for interim relief and office report)

Date: 11/01/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. SATHASIVAM

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR

For Petitioner(s)

Mr. Wasim Ashraf,Adv.

Mr. Praveen Swarup,Adv.

For Respondent(s)

Mr. Ajay Jain,Adv.

Mr. Jinendra Jain,Adv.

Mr. Ravi Shankar Garg,Adv.

Mr. Niti Jain,Adv.

Mr. B.N. Gaur,Adv.

Ms. Aruna Singh,Adv.

UPON hearing counsel the Court made the following

O R D E R

In view of the letter circulated by the learned counsel  
appearing on behalf of the petitioner, four weeks' time is granted  
for filing rejoinder affidavit.

List thereafter.

[Madhu Bala]  
Sr.PA

[Savita Sainani]  
Court Master